

(18) CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.998/2003

New Delhi this the 9th day of July, 2004.

Hon'ble Shri Sarweshwar Jha, Member (A).

Anant Ram, Anwar & Ors.
Casual Labourers working
under Inspector, Northern Railway
Tuglakabad, Delhi.

...Applicants

(By Advocate: M/s V.K. Mehra)

versus

Union of India through

1. The Asstt. Engineer,
Northern Railway,
Tuglakabad.

2. The Senior Divisional Personnel
Officer,
Northern Railway,
State Entry Road,
New Delhi.

3. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

4. The General Manager,
Northern Railway,
Baroda House,
New Delhi.

...Respondents

(By Advocate : Shri Shailendra Tiwari)

Order(Oral)

At the very outset, learned counsel for the applicant has invited attention to the letters written by the Northern Railway, DRM office, New Delhi to the Chief Personnel Officer, Northern Rly., H.Q. Office, Baroda House, New Delhi which are placed at Annexur R-1 and R-2 to the counter reply filed by the respondents in which the authorities addressed in the said letters have been requested to obtain sanction for waiver of internal check of paid vouchers and which had also been raised in letters earlier addressed to the said authorities. On perusal of the two letters, it is observed



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that the case has been pending with them for long for obtaining sanction from competent authority for waiver of internal check of paid vouchers. According to these letters, it is one of the oldest outstanding PNM items of the recognised Unions. It is quite clear that the request made by the DRM Office to the Chief Personnel Officer, N.Rly. HQ office, Baroda House, New Delhi is intended to expedite the matter.

2. While the learned counsel for the applicant has submitted that only short time be allowed to the respondents in the matter. The learned counsel for the respondents has submitted that since it relates to cases more than twenty years old in which 3000 employees are involved, whereas only 50 employees have been referred to by the learned counsel for the applicant in this OA, the department is facing difficulties in tracing out the old records and for which they need at least six months' time.

3. Having regard to the fact that the respondents are already considering the matter as raised in this OA, I dispose it of with a direction to them to ensure that the matter is considered/disposed of by the Chief Personnel officer, Northern Railway, HQ Office, Baroda House, New Delhi within a period of six months from the date of receipt of a copy of the order.

No order as to costs.



(Sarweshwar Jha)
Member (A)

rb.